

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/18/2019 &  
M.A. NO. 60/180/201 & M.A. No. 60/479/2019  
in ORIGINAL APPLICATION NO. 060/1260/2018**

**Chandigarh, this the 14<sup>th</sup> day of March, 2019**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Parmjit Singh, aged about 61 years, son of Late Sh. Sarwan Singh, Retired D.G.M., Office of CGM, NTR, New Delhi, resident of House No.203, Ward No.13, VPO Mahilpur, District Hoshiarpur, Pin Code 146105 (Group-A).

....Petitioner

( By Advocate: Shri G.L. Bajaj)

VERSUS

1. Ms. Aruna Sundara Rajan, Secretary, Union of India, Department of Telecommunication, Sanchar Bhawan, New Delhi, Pin Code 110005.
2. Sh. Suresh Kumar Gupta, Principal Controller of Communication Accounts, DTO Building, Prasad Nagar, New Delhi-110005.
3. Sh. Rajeev Kumar, Chief General Manager, NTR, BSNL, 36, Janpath, Kidwai Bhawan, New Delhi-110001.
4. Sh. Parkash Chand, Regional Manager (CRM) Life Insurance Corporation of India, New Asiatic Building Connaught Place, New Delhi 110001.
5. Sh. Rakesh Kumar Gupta, Controller of Communication Accounts, Punjab Telecom Circle, Sector 27-A, Madhya Marg, Chandigarh 160019.
6. Sh. Rana Ashutosh Kumar Singh, Chief Manager, State Bank of India, CPPC, Zonal Office, Admin Building, Plot No.1-

2, Block-B, City Center, Sector 5, Panchkula, Pin Code 134114.

7. Sh. Randhir Singh, The Manager, State Bank of India, Mahilpur, District Hoshiarpur, Pin Code 146105.

## ....RESPONDENTS

(By Advocate: Shri Sanjay Goyal, Advocate for respondent no. 1  
Shri Rakesh Verma, Advocate for respondent no.2  
Shri Saurav Verma, Advocate for respondent no. 3

**ORDER (oral)****SANJEEV KAUSHIK, MEMBER (J)**

Learned counsel for respondents seeks and is allowed permission to file Compliance affidavit today in Court itself, which is taken on record subject to all just exceptions.

2. Learned counsel for the petitioner seeks time to go through the same.

3. The Contempt is between the Court and the contemnors, therefore, his plea for adjournment is rejected.

4. Learned counsel representing the respondents produced a copy of order dated 8.3.2019 passed by the respondents in furtherance to order of this Court dated 15.10.2018 passed in O.A. No. 60/1260/2018 wherein a simple direction was issued to the respondents to decide pending representation of the petitioner by passing a reasoned and speaking order thereon. Therefore, learned counsel representing the respondents submit that since the order of this Tribunal has been complied with, therefore, this C.P. may be disposed of as having been satisfied.

5. In the wake of above, the present C.P. is closed and notice issued to respondents is discharged.

**(P.GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 14.03.2019**  
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